

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
B.A. No. 3791 of 2021**

Bikki Kumar @ Vicky Kumar **Petitioner**
Versus
The State of Jharkhand **Opposite Party**

**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through- Video Conferencing**

For the Petitioner : Mr. Rohan Mazumdar, Advocate
For the State : Mr. Shailendra Kr. Tiwari, Spl. P.P.

02/17.04.2021 Heard Mr. Rohan Mazumdar, learned counsel for the petitioner and Mr. Shailendra Kr. Tiwari, learned Spl. P.P. for the State.

The petitioner is an accused in connection with Giridih Cyber P.S. Case No. 45 of 2020.

Several accused involved in cyber crime were apprehended by the Police. They disclosed the name of the petitioner as the mastermind of committing such offence.

The petitioner does not have any criminal antecedent as stated in this application. The petitioner is in custody since 07.12.2020.

Regard being had to the above, the petitioner, named above, is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand only) with two sureties of the like amount each, to the satisfaction of learned District and Additional Sessions Judge-II-cum-Special Judge, Cyber Case, Giridih in connection with Giridih Cyber P.S. Case No. 45 of 2020, subject to the condition that one of the bailors should be a close relative of the petitioner.

(R. Mukhopadhyay, J.)